THE HIGH COURT OF ORISSA: CUTTACK

Notice No. XXXIII-02/2016-21(P.F-I)- 1385, Dated: 29.12.2021

NOTICE OF TENDER FOR SUPPLY, INSTALLTION & COMMISSIONING OF

EIGHT NUMBERS OF 24-PORT MANAGED SWITCH (D-LINK MODEL- DGS1510-28X)

High Court of Orissa, Cuttack invites price quotations addressed to The Registrar (Judicial) in the sealed envelope for supply, installation & commissioning of eight number of 24-Port managed switch (Brand-D-Link, Model- DGS-1510-28X) having three years warranty with the following terms and conditions:

- 1. Supply, installation & commissioning of eight number of 24-Port managed switch (Brand-D-Link, Model- DGS-1510-28X) having three years warranty is required to be made at the High Court of Orissa within 10 days after award of the purchase-cum-work order. No request for extension shall be allowed. The participating bidder shall remain prepared to supply, install and commission the 24-Port managed switch (Brand-D-Link, Model- DGS-1510-28X) within time specified above.
- 2. The bidder must provide all necessary technical support services for the supplied 24-Port managed switch (Brand-D-Link, Model- DGS-1510-28X) till validity of period of warranty.
- 3. In case where the 24-Port managed switch (Brand-D-Link, Model- DGS-1510-28X) becomes non-functioning during the warranty period, the successful bidder must replace the same with new one.
- 4. Price quotations should be submitted only by hand or registered post addressed to the Registrar (Judicial), High Court of Orissa, Cuttack. Quotations received after last date and time of submission shall not be considered.
- 5. Important Dates/ Time:
 - a. Start date: 22.12.2021;
 - b. Last Date of submission of price quotations: 12.01.2022 till 05.00 PM;
 - c. Date and Time for opening of price quotations: 13.01.2022 at 03.30 PM.
- 6. Every bidder must submit Self Declaration in the attached format.
- 7. Authorized representatives of the bidders may remain present at 4.00 PM on 13.01.2022 for

witnessing the opening of price quotations.

- 8. The Court shall take into consideration eligibility of a bidder while considering the price quotation.
- 9. Bidder must submit bid specific OEM Authorization of the quoted model.
- 10. The price quotation of ineligible bidders shall not be considered.
- 11. High Court of Orissa reserves the right to amend or withdraw any of the terms and conditions mentioned as above or to reject any or all tenders without giving any notice or assigning any reason thereof.

Registrar (Judicial),

High Court of Orissa

Memo No. XXXIII-02/2016-21(P.F-I)- 1386

(2) Dated: 22.12.2021

Copy forwarded for publication in:

- 1. High Court of Orissa Notice Board
- 2. High Court of Orissa Website

Central Project Coordinator